

**Government of Jammu and Kashmir**  
**Department of Law, Justice and Parliamentary Affairs**  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In-charge (OIC) Litigation.

**GOVERNMENT ORDER NO.:- 14691-JK (LD) of 2024**

**DATED :- 16-08-2024**

Sanction is hereby accorded to the appointment of Mr. Arif Hilal, AGM Civil as Officer In-charge Litigation (OIC) in case OWP No. 305/2019,WP(C) No. 900/2019 titled M/s Netcom Power Private Limited V/s State of Jammu & Kashmir and others pending before Hon'ble High Court of Jammu and Kashmir & Ladakh/Central Administrative Tribunal and before any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

Sd/-

**(Achal Sethi)**

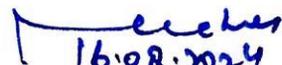
Secretary to Government

Dated:- 16.08.2024

No:-LAW-OIC/153/2023

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Principal Secretary to Government, Power Development Department.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation, Srinagar/ Jammu.
8. Managing Director, J&K Power Development Corporation Limited.
9. Assistant Law Officer concerned.
10. Officer In Charge Litigation (OIC).
11. Private Secretary to Chief Secretary for information of Chief Secretary.
12. Private Secretary to Secretary Law.
13. Incharge Website.
14. Government Order file.
15. Concerned file.

  
16.08.2024  
(Binny Kumar)

Assistant Legal Remembrancer